

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1112/93

Date of Order: 1.1.97

BETWEEN:

K.Ganga Rao

.. Applicant.

AND

for DOS (L),
Naval Head Quarters,
New Delhi-110 011.

.. Respondent.

Counsel for the Applicant

.. Mr. M.Panduranga Rao

Counsel for the Respondent

.. Mr. V.Bhimanna

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

None for the applicant. Mr.V.Bhimanna, learned standing counsel for the respondents.

2. This OA was adjourned on 9.12.96, 10.12.96 when it was posted for final hearing. On 13.12.96 and 31.12.96 when it was posted for final hearing once again the applicant's counsel was not present. Even today when it is posted for dismissal no representation either from the applicant or from his counsel.

In view of the ~~failure~~ of the applicant to present his case the OA is dismissed for default. No costs.

B.S. JAI PARAMESHWAR
Member (JUDL.)

R.RANGARAJAN
Member (Admn.)

Dated: 1st January, 1997

(Dictated in Open Court)

sd

Arshad Ali
Dr. Registrar (J)

1/1/97

14PAH

111197

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR
M(J)

DATED: 11/1/97

ORDER/JUDGEMENT

~~R.A./C.P./M.A.~~ No.

O.A. NO.

1112193

ADMITTED AND INTERIM DIRECTIONS ISSUED

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
~~DEPT/DESPATCH~~

- 9 JAN 1997 *Alsp*

हैदराबाद आधारीक
HYDERABAD BENCH

36
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A.NO.107/97 in O.A.NO.1112/93

Between;

Date of Order: 20.2.97

K.Ganga Rao

...Applicant.

And

1. The Chief of the Naval Staff,
for DOS(L), Naval Head Quarters,
New Delhi - 110 011.

...Respondents.

Counsel for the Applicant : Mr.M.Panduranga Rao

Counsel for the Respondent : Mr.V.Bhimanna

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.BAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Though this M.A. is posted for dismissal to day.
No representation for the applicant side. Hence this MA is also
dismissed.

Prabhakar
20-2-97
DEPUTY REGISTRAR(J)

9/13/97

TYPED BY
COMPARED BY
CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED:

20/2/97

Order/Judgement

R.P/C.P/M.A.NO.

107/97

in

O.A.NO. 1112/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
MA
DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

